

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Contempt Case (AT) No. 20 of 2020

In

Company Appeal (AT) (Ins) No. 1245-1247 of 2019

&

I.A No. 910, 916 & 917 of 2021

IN THE MATTER OF:

State Bank of India

Appellant

Vs.

Subodh Kumar Agrawalla&Ors.

....Respondents

Present:

For Appellant: Mr. Sanjay Kapur, Mr. VM Kannan and Mr. Arjun Bhatia, Advocates

**For Respondents: Mr. Abhijeet Sinha and Mr. Surjadipta Seth, Advocates for R-1
Mr. Parag Chaturvedi, Advocate for R2-4.**

O R D E R
(Virtual Mode)

28.05.2021: Ld. Counsel appearing on behalf of the Respondent Nos. 2 to 4 seeking time to deposit the costs imposed by this Appellate Tribunal vide order dated 26.02.2020.

We have considered the submissions, against the impugned order Respondent Nos. 2 to 4 have filed Civil Appeal No. 2750-2752 of 2020 before the Hon'ble Supreme Court. Hon'ble Supreme Court vide order dated 05.05.2021 dismissed these appeals. Therefore, we are unable to grant further time for compliance.

At this juncture, Ld. Counsel for the Respondent Nos. 2 to 4 submit that they shall comply the order before next date.

The matter may be listed for order on **21st June, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

SC/md.